

(c) whether these courts will help the Centre send a positive message to foreign investors that any dispute can be settled in a time bound manner and will no longer be dragged over years; and

(d) the full details of setting up of and functioning of these courts?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA) : (a) to (d) The Law Commission of India in its 253rd Report, has, *inter-alia*, recommended the establishment of Commercial Courts and Commercial Divisions and Commercial Appellate Divisions in the High Courts in order to ensure speedy disposal of high value commercial disputes. The full text of the Report is available on website [www.lawcommissionofindia.nic.in](http://www.lawcommissionofindia.nic.in). The recommendations made therein are under consideration of the Government.

#### **Mumbai-Ahmedabad High Speed Rail Corridor**

1869. SHRI RAVI PRAKASH VERMA : Will the Minister of RAILWAYS be pleased to state:

(a) whether Government has decided to develop Mumbai-Ahmedabad High Speed Rail Corridor;

(b) if so, Japan's offer to India in respect of the proposed rail corridor;

(c) whether Government is considering to use pension funds for building High Speed Rail Corridors; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA) : (a) and (b) Mumbai-Ahmedabad is one of the corridors identified for feasibility study for introduction of High Speed trains/bullet trains in the country. The feasibility study for this section is co-financed by India and Japan

(c) No financing scheme has been finalized at this stage.

(d) Does not arise.

#### **Stoppage of Amritsar Shatabdi Express at Ambala Cantt.**

1870. KUMARI SELJA : Will the Minister of RAILWAYS be pleased to state:

(a) whether Government has received any representation for providing stoppage of Amritsar Shatabdi Express at Ambala Cantt. if so, the details thereof;